

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

RAJYA SABHA

UNSTARRED QUESTION No. 2673

TO BE ANSWERED ON THURSDAY, THE 23RD MARCH 2023.

REWORKING ON EXISTING PRONOUNS IN THE CONSTITUTION OF INDIA

2673. SMT.SULATA DEO

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether, based on the recent introduction of the “she/her” pronouns while referring to all genders in the Digital Data Protection Bill, 2022, Government plans to rework the existing pronouns in the Constitution of India; and
- (b) if so, the details thereof; and if not, the reasons therefor ?

A N S W E R

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJIJU)**

- (a) & (b) Drafting of legislations in line with the Government’s philosophy of empowering of women is an evolving and innovative practice and no such proposal to rework the Constitution is under consideration at present.
